

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3054
ANSWERED ON 20/08/2025**

Implementation of Right to Education (RTE) Act

3054 Smt. Renuka Chowdhury:

Will the Minister of EDUCATION be pleased to state:

- (a) the details of the status of implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, across various States and Union Territories;
- (b) whether Government has conducted any assessment or review of the compliance of States with key provisions of the Act, if so, the details thereof;
- (c) the steps taken by Government to support and monitor the effective implementation of the RTE Act in underperforming States; and
- (d) whether Government is proposing any amendment in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is the consequential legislation under Article 21-A. It provides that every child has a right to full time elementary education of satisfactory and equitable quality in a formal school which satisfies certain essential norms and standards. RTE Act, 2009 extends to the whole of India and mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighborhood school. All States/UTs are implementing the RTE Act, 2009.

Education is in the concurrent list of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the appropriate government under the RTE Act, 2009. The appropriate government may, by notification, make rules, for carrying out the provisions of this Act as per section 38(1) of

the Act. Ministry of Education issues various advisories/guidelines to all the States/UTs to ensure the implementation of all the provisions of the RTE Act, 2009 in their respective jurisdiction from time to time. The Department of School Education and Literacy is also implementing an Integrated Centrally Sponsored Scheme for School Education- Samagra Shiksha w.e.f. 2018-19. The provisions of RTE Act, 2009 are implemented through the Samagra Shiksha scheme. The monitoring system under Samagra Shiksha consists of :

- Regular meetings with Education Secretaries/SPDs
- Visits to States and UTs
- National Workshop/Review Meeting on Physical and Financial progress.
- Monitoring through Project Appraisal, Budgeting, Achievements and Data Handling System (PRABANDH) system
- Review of UTs by Hon'ble Home Minister with Lt. Governors and Administrators
- Social Audit
- Unified District Information System for Education Plus (UDISE+): Data bank of Education Indicators, Linkages with School GIS portal

There is no amendment under process in the Right of Children to Free and Compulsory Education (RTE) Act, 2009.
